

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 43 of 2020

IN THE MATTER OF:

Sajan K. Thomas & Ors.

...Appellants

Versus

Paragon Polymer Products Pvt. Ltd. & Ors.

...Respondents

**For Appellants: Shri Shobhit Jain and Ms. Tannya Baranwal,
Advocates**

**For Respondents: Shri Joseph Kodian Thara, Sr. Advocate with Shri
Thriyambak Kannan, Shri Shantanu Singh and
Shri Goutham Shivshankar, Advocates**

ORDER

13.03.2020 Shri Joseph Kodian Thara, Sr. Advocate and Advocate –
Shri Goutham Shivshankar are present for the Respondents. The learned
Senior Counsel states that against the very same Impugned Order, the
Appellant had, also filed Writ Petition having number 1518 of 2020 before the
Hon'ble High Court of Kerala and the Hon'ble High Court has passed detailed
Order on 9th March, 2020. The Senior Counsel states that he wants to file
copy of that Order.

Learned Counsel for Appellant states that she has come to know of
passing of the Order but is yet to get copy of the Order.

Issue Notice. Advocate appearing for the Respondents dispensed with
service of Notice.

Respondents may file Reply by 17th March, 2020. Rejoinder, if any, may
be filed by 23rd March, 2020.

List the Appeal 'for admission (after Notice)' on 24th March, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md